Notices of Questions

Attention of the Members is invited to the following paragraph in the "Handbook for Members":-

"10(2) (xii) Notices of questions should be clear, self-contained and complete. Questions which are illegible are liable to be returned to the members. Proper names wherever occurring in the text of questions may be written in block letters."

Sometimes notices of questions tabled by the Members are illegible or typed/handwritten on a separate sheet of paper and stapled/pasted on the prescribed/printed form. Such notices which are not in order are returned to the Members.

Members are, therefore, requested kindly to have the notices typed or neatly written on the printed proforma itself. Every notice of question which is tabled on the printed form should be signed in ink by the Member. Members are requested kindly to indicate their names in CAPITAL LETTERS and the IC Number at appropriate place in the notices tabled by them.

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No. 7806   **Question Branch**
Notice Period and Number of Questions

Members are informed that in accordance with Rule 33 of "Rules of Procedure and Conduct of Business in Lok Sabha" fifteen clear days have been prescribed for tabling notices of Questions. Further, according to latest Direction 10-B by the Speaker, Lok Sabha, a Member is permitted to table not more than five notices of Questions, for a given date. Members are requested to indicate the Order of Preference at the appropriate place, in the Question proforma including online notices.

Members are requested not to table more than 5 notices for a particular date.

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No. 7807   **Question Branch**
Addressing of Notices of Questions

It has been observed that sometimes Members raise two or more different and unrelated subjects, involving more than one Ministry/Department in one notice of question. This causes administrative inconvenience to the Ministry/Department. Accordingly, Members are requested to address their notices of questions appropriately to one Ministry/Department only.

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